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(A) OA 720/95

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3.	19.08.02	<p>At the instance of the learned A.S.C. the matter is adjourned to 21.08.02.</p> <p style="text-align: right;">Member (1) Member (2)</p> <p><u>03. ORDER DATED 21- 08-2002.</u></p> <p>In this Original Application under section 19 of the Administrative Tribunals Act, 1985, the Applicants have sought for direction to the Respondents to fix the pay scale of the Applicants at Rs.1200-2040/- w.e.f. 1-1-1986 and to declare the pay scale of Rs.950- 1500/- given to them as illegal, arbitrary and without any authority of law.</p> <p>Heard Mr. B. Mohanty, Learned counsel for the Applicants and Mr. S.B. Jena, Learned Additional Standing Counsel (Central) appearing for the Respondents.</p> <p>It is seen that subsequent to the filing of this Original Application the scales to be granted to the</p>	<p>Order dt 28/11/95 None appears. Put up on 1/12/95.</p> <p style="text-align: right;">S MGR</p> <p>De facts removed for Registration</p> <p style="text-align: right;">S.A. Member 06.12.95</p> <p>1/12/95 - Registration S for admission.</p> <p style="text-align: right;">S.A. 1/12. Bench</p> <p>Notice to all Oppds may be served by Regd ADP</p> <p style="text-align: right;">Abd 26/12/95 P.W.O SOL</p>

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Applicants as well as to all the Central Government employees, have been decided by the 5th Pay Commission and the Govt. have acted on the same and the revised pay scale have been given to all Central Government employees w.e.f. 1-1-1996. The scales actually given to the Applicants by the 5th Pay Commission and accepted by the Government has not been disclosed to us by either of the parties. It is quite possible that the scales given to the Applicants w.e.f. 1-1-1986 by the 5th Pay Commission have taken care of the grievances of the Applicants.

In this view of the matter, we dispose of this Original Application giving liberty to the Applicants to file a representation to the Respondents within a period of 15(fifteen) days from the date of receipt of a copy of this order. In case, they are not satisfied with the scales as now given to them by the 5th Pay Commission w.e.f. 1-1-96 for being referred to the anomaly Committee which has been set up to deal with such cases and in case such a representation is made by the Applicants, the Respondents shall examine the same.

Counter over filed.

for orders pl.

By
11-1-96

Regd

order dt. 12-1-96

None appears.
Counter be filed
by Four weeks.

S

Registrar

M.A.No. 119/96 2
227/96

Filed by Ase

Registers for grants
of time to file Counter.

By

7/3/96

Regd

order dt. 8-3-96

Counter be filed
by four weeks. Thus

M.A. 119/96 & 227/96
disposed of accordingly.

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Registrar

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(C)

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		<p>and pass appropriate orders thereon within a period of six months with a reasoned and speaking order. There shall be no order as to costs.</p> <p><i>J. Mohanty</i> 21/8/2002 (MANORANJAN MOHANTY) MEMBER (JUDICIAL)</p> <p><i>V. Srikantan</i> (V. SRIKANTAN) MEMBER (ADMINISTRATIVE)</p> <p><u>KNM/CM.</u></p>	<p>on. 21. 8. 02</p> <p>For hearing In 2002 <i>Bimbi</i></p> <p>One copy of order 21. 8. 02 may be handed over to counsel for both sides.</p> <p><i>PM 09/02 SD</i></p>